

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**


7. O.A. No. 060/00398/2014


Varun Kumar Vs. U.O.I. & Others

08.05.2014

Present: Mr. Rohiteshwar Singh, counsel for the applicant

1. After arguing for sometime, learned counsel for the applicant makes a statement at the Bar that the applicant may be permitted to withdraw the O.A, at this stage, with liberty to file it afresh, if need so arises after a decision is taken by the respondents on his claim.
2. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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